

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 699/MP/2020

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : 23.3.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Power Grid Corporation of India Limited and 3 Ors.
- Parties Present : Shri Keshav Singh, Advocate, PTCIL
Ms. Prerna Singh, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Tarun Johri, Advocate, TUL
Shri Akur Gupta, Advocate, TUL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Priyansi Jadia, CTUIL

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel for the Respondent, CTUIL had no objection in this regard. With the consent of the parties, the matter was adjourned.

2. The Petition shall be listed for hearing on 25.5.2023

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**